

**R.O.C.NO. 23991-C/2020/C3**



**NOTIFICATION**

In continuation to the directions issued in High Court's Notification dated 27.08.2021, Honourable the Chief Justice has issued the following directions with regard to functioning of the Principal Seat of Madras High Court w.e.f. 15.11.2021 (Monday):-

1. The restrictions now in place on the entry of Learned Advocates and the registered Advocate Clerks into High Court premises are lifted and Learned Advocates and the registered Advocate Clerks are permitted to enter the High Court premises through all the gate-entries, viz. Gate No.2 (MBA Gate), Gate No.3 (Aavin Gate), Esplanade Gate, South Gate (City Civil Court Gate). The entry through such gates is subject to the strict adherence of the prevailing security and COVID protocol norms.
2. The restrictions on the entry of litigants, parties appearing in person and other persons, except those whose presence is specifically required by the courts concerned in relation to the court proceedings and witnesses for the purpose of deposition before the courts, etc., will, however, continue to remain in force until further orders.
3. The hearing of the cases will continue to be by Hybrid Mode/Virtual Mode/Physical Mode.
4. Bar Associations and the Association Libraries are permitted to be opened and the presence and gathering of Learned Advocate-members in

Association premises and Association Libraries shall be in strict observance of the COVID protocol norms.

5. The canteens inside the High Court premises will be kept open from 11.00 a.m. to 3.00 p.m. on all working days with strict adherence to hygiene and COVID protocol norms.
6. The above decisions regarding entry of Learned Advocates, registered Advocate Clerks, opening of Bar Associations, Bar Association Libraries and Canteens are subject to normalcy in the weather conditions and the surge, if any, in the COVID cases.
7. With regard to Madurai Bench, a separate notification will be issued by the Additional Registrar General, Madurai Bench of Madras High Court, Madurai, as per the directions of the Hon'ble Administrative Judge.

HIGH COURT, MADRAS  
DATED: 09.11.2021.

Sd./- P.DHANABAL  
REGISTRAR GENERAL